

K. C. PANT : Sir, On the 8th August, 1972, at about 12.30 P.M. the convoy, with which the Chief Minister of Nagaland was travelling from Dimapur to Kohima, was ambushed at a place about 5 miles from Kohima. Fortunately, the Chief Minister was not hurt. But, two police constables and a driver were killed by the miscreants. The daughter of the Chief Minister, who was travelling with him, received injuries. She is now reported to be progressing in the hospital and is out of danger. The miscreants made good their escape after the incident.

I am sure that the House will join me in expressing our shock and anguish at this gruesome incident. The State Government has been taking energetic and vigorous steps to put down illegal activities and maintain peace and order. Vigorous efforts are being made to apprehend the culprits. An intensive combing operation has been launched by the State and the Army authorities to trace out the miscreants. The Central Government have been keeping in continuous touch with the Government of Nagaland and have assured the State Government of necessary assistance not only in apprehending the culprits but also in the firm maintenance of peace and the rule of law in Nagaland.

12.08 hrs.

PUNJAB NEW CAPITAL (PERIPHERY)
CONTROL (CHANDIGARH AMEND-
MENT) BILL*

MR. SPEAKER : I have authorised Prof. D. P. Chattopadhyaya to introduce this Bill, which is shown in the name of Shri Uma Shanker Dixhit.

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING AND IN THE MINISTRY OF
WORKS AND HOUSING (PROF. D. P.
CHATTOPADHYAYA) : Sir, I beg to move
for leave to introduce a Bill further to amend
the Punjab New Capital (Periphery) Control
Act, 1952 as in force in the Union Territory
of Chandigarh

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Punjab New Capital (Periphery) Control Act, 1952 as in force in the Union Territory of Chandigarh."

The motion was adopted.

PROF. D. P. CHATTOPADHYAYA :
Sir, I introduce the Bill.

12.09 hrs.

MOTION FOR UNPRECEDENTED RISE
IN PRICES OF ESSENTIAL COM-
MODITIES

MR. SPEAKER : Now, we shall take up the motion regarding the prices of essential commodities.

SHRI S. M. BANERJEE (Kanpur) : On this motion, I have to make a submission, I have written to you already on this matter. Because of the unprecedented rise in the prices of essential commodities, another instalment of interim relief is due to the Central Government employees. So, it is time that the hon. Minister comes forward with a statement on this matter, because the index has already reached 238, and according to any formula, the Central Government employees are entitled to another instalment of interim relief ..

MR. SPEAKER : I did not allow him. Unless I gave my permission, how could he raise it ?

SHRI S. M. BANERJEE : That statement should also be made.

MR. SPEAKER : I would request the hon. Member not to come forward with this type of motion every day. After all, one a week is enough.

SHRI S. M. BANERJEE : After all, this motion is on rising prices, and since my point is concerned with this, therefore, I am only asking the hon. Minister, to make a statement on it.

MR. SPEAKER : When he speaks, he can mention it.